

(4)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 160/2002

M.A. NO. 133/2002

Friday, this the 8th day of March, 2002

**Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)**

1. Sh. Chain Dass (60 yrs)
s/o Late Shri Milkhi Ram
R/O B-112, Moti Bagh,
New Delhi-21
All employees in the
Office of the Regional
Passport Office, MEA
New Delhi.
2. Sh. Mir Singh (59 years)
s/o Late Mohwat Singh
R/O 46/2C Gole Market
Diz Area Sector II,
Gole Market, New Delhi-1
3. Sh. Rachpal Singh Gehlot (58 yrs)
s/o Sh. D.S.Gehlot
r/o Gali No.2 B/67, Vijay Enclave
Dabri, Palam, New Delhi-45
4. Sh. Hukum Singh (53 yrs.)
s/o Late Shri Bhiku Ram
r/o VPO: Sankhol
Via Bhadurgarh
Distt.: Jhajjar
5. Sh. Anand Mohan Goswami (51 yrs.)
s/o Sh. M.M.Goswami
r/o No. 495, Sector IX
R.K. Puram, New Delhi-11
6. Sh. Ghanshyam Debey (51 Yrs)
s/o Sh. Ram Kripal Dubey
R/O 1/492 Vikas Nagar
Barahi Road, Bhadur Garh
Dist: Jhajjar (Haryana)
7. Sh. Sunder Singh Rawat (56 yrs.)
s/o Late Shri Dhan Singh
R/O Qtr. No.956, Sec 7 MB Road
Pushp Vihar
New Delhi -17
8. Sh. Surendra Singh Rawat (51 yrs)
S/O Sh. Dhyan Singh Rawat
r/o 148, Lancers Road
Near Jawahar Market
Mall Road, Delhi-54
9. Sh. Shyam Singh Bisht (58 yrs)
s/o Sh. Chandra Singh Bisht
R/O WB-190, Shakarpur,
Delhi-92.

..Applicants

(By Advocate: Shri G.S.Chaman)

Versus



(2)

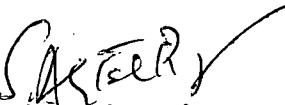
1. Union of India through Secretary
Ministry of External Affairs
Govt. of India, South Block, New Delhi
2. Regional Passport Officer
Regional Passport Office
HUDCO, Trikoot No.3,
Bhikaji Cama Place
New Delhi-66
3. Secretary, Ministry of Personnel
Public Grievances & Pension
Dept. of Pension & Public Welfare
Govt. of India, North Block
New Delhi

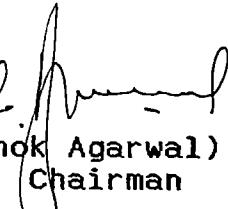
(By Advocate: Shri N.S.Mehta) .. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

Shri G.S.Chaman, the learned Advocate appearing in support of the OA states that pending the OA, the respondents have issued a set of four orders in February, 2002 which need to be impugned by the applicants. In the circumstances, a prayer is made to withdraw the OA with liberty. Prayer made is granted. While granting the aforesaid prayer, we have not entered into the merits of the matter. No costs.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/sunil/